

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

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The Meeting No.08/AM-18 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 20.07.2017 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K. Mohapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.07/AM-17 held on 06.07.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.08/AM-18 dated 20.07.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

**MEETING NUMBER : 8/84-ALC3/2017 MEETING DATE : 20.07.2017**

1	<b>Case No.:</b> 26/18/84-ALC3/2016	Party Name: PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00307/AM17/	RLA File :05/24/040/00208/AM15/	Lic. No/Date:0510390241 11.08.2014	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the reply of the firm has been referred to TC, Mumbai for their comments. NC decided to await their comments. The case stands deferred for re-listing on 17.08.2017.				

2	<b>Case No.:</b> 7/25/84-ALC3/2016	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00475/AM17/	RLA File :07/24/040/00265/AM15/	Lic. No/Date:0710106906 03.11.2014	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the reply of the firm has been referred to TC, Mumbai for their comments. NC decided to await their comments. The case stands deferred for re-listing on 17.08.2017.				

3	<b>Case No.:</b> 9/25/84-ALC3/2016	Party Name: NANDKISHORE MASTURLAL & SONS.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00477/AM17/	RLA File :07/24/040/00102/AM16/	Lic. No/Date:0710108467 03.07.2015	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application of the firm has been referred to TC, Mumbai for their comments. NC decided to await their comments. The case stands deferred for re-listing on 17.08.2017.				

4	<b>Case No.:3/23/84-ALC3/2016</b>	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic. No/Date:0710108689 04.09.2015	Defer Date: 17.08.2017
<b>Decision:</b> The Committee considered the case as per agenda along with other relevant papers and heard Shri Vincent Joy Sunil, General Manager-Finance (Indirect Taxation) present before the NC on behalf of the firm. Accordingly, Committee decided to ask the firm to submit the account for import with export (individual license-wise) for fixation of ad-hoc norms. The case stands deferred for re-listing on 17.08.2017.				

5	<b>Case No.:10/25/84-ALC3/2016</b>	Party Name: NANDKISHORE MASTURLAL & SONS.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00478/AM17/	RLA File :07/24/040/00183/AM16/	Lic. No/Date:0710108761 22.09.2015	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application of the firm has been referred to TC, Mumbai for their comments. NC decided to await their comments. The case stands deferred for re-listing on 17.08.2017.				

6	<b>Case No.:11/25/84-ALC3/2016</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00479/AM17/	RLA File :07/24/040/00230/AM16/	Lic. No/Date:0710108806 05.10.2015	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

7	<b>Case No.:40/25/84-ALC3/2016</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00508/AM17/	RLA File :07/24/040/00234/AM16/	Lic. No/Date:0710108810 05.10.2015	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

8	<b>Case No.:42/25/84-ALC3/2016</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00510/AM17/	RLA File :07/24/040/00233/AM16/	Lic. No/Date:0710108808 05.10.2015	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for				

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their comments. The case stands deferred for re-listing on 17.08.2017.

9	<b>Case No.:</b> 12/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00480/AM17/	RLA File :07/24/040/00232/AM16/	Lic. No/Date:0710108848 07.10.2015	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

10	<b>Case No.:</b> 34/8/84-ALC3/2017	Party Name: TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00101/AM18/	RLA File :07/24/040/00276/AM16/	Lic. No/Date:0710109035 12.11.2015	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that CAD for the export item has not been enclosed with the application. NC decided to direct the firm to submit the CAD. The case stands deferred for re-listing on 17.08.2017.				

11	<b>Case No.:</b> 41/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00509/AM17/	RLA File :07/24/040/00280/AM16/	Lic. No/Date:0710109057 17.11.2015	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

12	<b>Case No.:</b> 2/25/84-ALC3/2015	Party Name: SACOS INDIGO PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b>
	HQ File :01/84/050/00283/AM16/	RLA File :56/24/040/00029/AM16/	Lic. No/Date:5610004753 20.11.2015	<b>Rejected</b>
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that no reply received to DIPP deficiency letter dated 02.01.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the custom duty with interest for EODC. RA may take suitable consequential action accordingly.				

13	<b>Case No.:</b> 44/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00512/AM17/	RLA File :07/24/040/00292/AM16/	Lic. No/Date:0710109087 26.11.2015	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and Committee decided to ask the firm to submit				

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measurement and CAD for examination of the case. The case stands deferred for re-listing on 17.08.2017.

14	<b>Case No.:</b> 45/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b>
	HQ File :01/84/050/00513/AM17/	RLA File :07/24/040/00298/AM16/	Lic. No/Date:0710109110 01.12.2015	<b>Approved</b>
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and Committee decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD/CAM. RA may take suitable consequential action subject to other usual condition.				

15	<b>Case No.:</b> 5/1/84-ALC3/2016	Party Name: CHOWDHARY OVERSEAS LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b>
	HQ File :01/84/050/00474/AM16/	RLA File :06/24/040/00041/AM16/	Lic. No/Date:0610038278 16.12.2015	<b>Approved</b>
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and Committee decided to ratify the norms in respect of the above Advance Authorisation as per DIPP Comments vide F.No.7/193/2017-TWS dated 18.07.2017 as under :				
15	Item of Export	Quantity	Item of Import	Quantity
	1.Harness, made of Non Leather (Textile Chaps) made of Air Mesh Fabrics, 2873.42 kg, Polyurethane Nubuck Leather 1.2 mm 2218.87 kg, Polyurethane Nubuck Leather 0.8 mm 733.48kgs	17320.0 pairs	1. Air Mesh Fabric Woven Fabric 340GSM +-5% 150cms. Width (TC Air Mesh Fabric)	3017.10 kgs
			2. Polyurethane Nubuck Leather 1.2 mm, Nubuck 140 cm. Width, 480 GSM+-5% (TC Polyurethane Nubuck Leather)	2329.82 kgs
			3. Polyurethane Nubuck Leather 0.8 mm, Nubuck 140 cm. Width, 300 GSM+-5% (TC Polyurethane Nubuck Leather)	770.28 kgs
RA concerned may take necessary action subject to compliance of other usual conditions.				

16	<b>Case No.:</b> 23/23/84-ALC3/2016	Party Name: BHARAT SILKS	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
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HQ File :01/84/050/00468/AM17/	RLA File :07/24/040/00353/AM16/	Lic. No/Date:0710109291 20.01.2016	Defer Date: 17.08.2017
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**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

<b>Case No.:22/23/84-ALC3/2016</b>	Party Name: BHARAT SILKS	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
17 HQ File :01/84/050/00467/AM17/	RLA File :07/24/040/00401/AM16/	Lic. No.Date:0710109475 03.03.2016	Defer Date: 17.08.2017

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

<b>Case No.:6/25/84-ALC3/2016</b>	Party Name: BHARAT SILKS	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
18 HQ File :01/84/050/00474/AM17/	RLA File :07/24/040/00417/AM16/	Lic. No/Date:0710109602 30.03.2016	Defer Date: 17.08.2017

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

<b>Case No.:8/4/84-ALC3/2017</b>	Party Name: KARAM MULTIPACK PVT. LTD.,	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status:</b>
HQ File :01/84/050/00035/AM18/	RLA File :24/24/040/00042/AM16/	Lic. No/Date:2410041951 22.04.2016	<b>Approved</b>

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and Committee decided to ratify the norms in respect of the above Advance Authorisation as per DIPP Comments vide F.No.7/304/2017-TWS dated 18.07.2017 as under :

19 Taking cue from A 3404 for the export of Polypropylene Multifilament Yarn and then allowing wastage for converting it into fabric, the flowing norms are approved :

**Export Item :** PP Spun Bond Non Woven Fabric  
**Quantity :** 1 Kg

**Import Items**

Sl. No.	Item Description	Quantity Recommended
1.	Polypropylene Granules	1.06 kg
2.	UV Stabilizer Master Batch	0.0212 kg
3.	Colour Master Batch	0.01 Kg

RA concerned may take necessary action subject to compliance of other usual conditions.

20	<b>Case No.:</b> 43/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00511/AM17/	RLA File :07/24/040/00039/AM17/	Lic. No/Date:0710109737 29.04.2016	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

21	<b>Case No.:</b> 14/4/84-ALC3/2017	Party Name: FASHION ACCESSORIES	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic. No/Date:0510398597 24.05.2016	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. However, NC decided to ask the firm to provide sample with explanation for higher wastage. The case stands deferred for re-listing on 17.08.2017.				

22	<b>Case No.:</b> 5/25/84-ALC3/2016	Party Name: BHARAT SILKS	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00473/AM17/	RLA File :07/24/040/00060/AM17/	Lic. No/Date:0710109881 27.05.2016	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017				

23	<b>Case No.:</b> 4/25/84-ALC3/2016	Party Name: BHARAT SILKS	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic. No/Date:0710109911 06.06.2016	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017				

24	<b>Case No.:</b> 26/19/84-ALC3/2016	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00337/AM17/	RLA File :03/95/040/00295/AM17/	Lic. No/Date:0310806649 27.07.2016	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application was referred to TC, Noida. NC decided to forward the application to DIPP for				

their comments. The case stands deferred for re-listing on 17.08.2017.

25	<b>Case No.:17/25/84-ALC3/2016</b>	Party Name: BHARAT SILKS	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00485/AM17/	RLA File :07/24/040/00149/AM17/	Lic. No/Date:0710110180 29.07.2016	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

26	<b>Case No.:23/13/84-ALC3/2016</b>	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic. No/Date:3510045002 09.08.2016	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

27	<b>Case No.:25/19/84-ALC3/2016</b>	Party Name: SITTARA WORKZ	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00336/AM17/	RLA File :02/24/040/00097/AM17/	Lic. No/Date:0210206960 05.09.2016	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter has been issued to the firm on 17.01.2017 to furnish the CAD /measurement chart in this case. The reply is not received from the firm, however, application forwarded to TC, Mumbai for comments. NC decided to wait for their reply. The case stands deferred for re-listing on 17.08.2017.				

28	<b>Case No.:9/19/84-ALC3/2016</b>	Party Name: FASHION ACCESSORIES	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic. No/Date:0510399651 08.09.2016	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

29	<b>Case No.:10/15/84-ALC3/2016</b>	Party Name: THREADS (INDIA) LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00268/AM17/	RLA File :06/24/040/00019/AM17/	Lic. No/Date:0610038450 14.09.2016	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted				

from the reply of the firm received on 16.01.2017 that they are take up the matter for amendment in Adv Authorisation with RA, Kanpur for necessary correction for revise import quantity and also has requested for defer the case till the revised quantity is not notified by Jt. DGFT, Kanpur. The reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 17.08.2017.

30	<b>Case No.:13/4/84-ALC3/2017</b>	Party Name: BHARAT SILKS	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b>
	HQ File :01/84/050/00040/AM18/	RLA File :07/24/040/00189/AM17/	Lic. No/Date:0710110433 16.09.2016	<b>Approved</b>
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the reply submitted by the firm in this case. Accordingly, Committee decided to ratify the norms in respect of the above Advance Authorisation issued in this case as per CAD. RA concern may take necessary action subject to compliance of other usual conditions.				

31	<b>Case No.:9/6/84-ALC3/2017</b>	Party Name: ACUS IMPEX PVT LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b>
	HQ File :01/84/050/00057/AM18/	RLA File :05/23/040/00290/AM17/	Lic. No/Date:0510399922 28.09.2016	<b>Approved</b>
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the reply submitted by the firm in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD. RA concern may take necessary action subject to compliance of other usual conditions.				

32	<b>Case No.:30/19/84-ALC3/2016</b>	Party Name: SUNNY INTERNATIONAL LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b>
	HQ File :01/84/050/00341/AM17/	RLA File :33/24/040/00004/AM17/	Lic. No/Date:3310030350 30.09.2016	<b>Approved</b>
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the reply submitted by the firm in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

33	<b>Case No.:1/21/84-ALC3/2016</b>	Party Name: ARVIND LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic. No/Date:0810138809 05.10.2016	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) for their comments. NC decided to forward the application to DIPP for their comments. The case stands deferred for re-listing on 17.08.2017.				

34	<b>Case No.:6/16/84-ALC3/2016</b>	Party Name: ADITYA BIRLA	Meet No/Date:8/84-	<b>Status:</b>
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	NUVO LIMITED	ALC3/2017 20.07.2017	
HQ File :01/84/050/00280/AM17/	RLA File :02/24/040/00151/AM17/	Lic. No/Date:0210207116 02.11.2016	<b>Approved</b>
<b>Decision:</b> The Committee considered the case as per agenda and decided to ratify the norms for the above AA on repeat basis with AA No.0210205596 dated 13.04.2015 ratified in Meeting no.24/84-ALC3/2015 dated 26.11.2015 as per applicant's request dated 06.06.2017. RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:20/20/84-ALC3/2016</b>	Party Name: POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00363/AM17/	RLA File :03/95/040/00455/AM17/	Lic. No/Date:0310808933 02.11.2016	Defer Date: 17.08.2017
35	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the DIPP deficiency letter No.7/46/17-TSW sent to firm on 5.7.2017 seeking following information: <ul style="list-style-type: none"> <li>i. Import content in export product.</li> <li>ii. Manufacturing process indicating each raw material to be used in manufacturing the export product.</li> <li>iii. Justification for using all the raw material for manufacture of export product.</li> </ul> NC decided to wait for reply of the firm. The case stands deferred for re-listing on 17.08.2017.		

<b>Case No.:3/20/84-ALC3/2016</b>	Party Name: ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status:</b>
36	HQ File :01/84/050/00346/AM17/	RLA File :08/24/040/00312/AM17/	Lic. No/Date:0810139017 10.11.2016 <b>Approved</b>
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and Committee decided to ratify the norms in respect of the above Advance Authorisation as applied for. RA concerned may take necessary action subject to compliance of other usual conditions			

<b>Case No.:44/20/84-ALC3/2016</b>	Party Name: R N R INTERNATIONAL	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status:</b>
37	HQ File :01/84/050/00387/AM17/	RLA File :05/24/040/00393/AM17/	Lic. No/Date:0510400427 16.11.2016 <b>Approved</b>
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and heard Shri Ramesh R, Import Officer and Shri Prabir Samanta appeared before the NC on behalf of the firm. The Committee after consideration of relevant documents and sample export products decided to <b>ratify</b> the norms in respect of the above Advance Authorisation as applied for. RA concerned may take necessary action subject to compliance of other usual conditions			

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38	<b>Case No.:2/20/84-ALC3/2016</b>	Party Name: PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00345/AM17/	RLA File :32/24/040/00025/AM17/	Lic. No/Date:3210078031 23.11.2016	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the firm has submitted reply to deficiency letter and same is being examined by the TA. NC decided to wait for TA comments. The case stands deferred for re-listing on 17.08.2017.				

39	<b>Case No.:2/19/84-ALC3/2016</b>	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b>
	HQ File :01/84/050/00313/AM17/	RLA File :30/24/040/00028/AM17/	Lic. No/Date:3010103896 05.12.2016	<b>Closed</b>
<b>Decision:</b> The Committee considered the case as per agenda and observed that RA, Ludhiana has informed that above AA has been issued on repeat basis. Accordingly, NC decided to close the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

40	<b>Case No.:12/23/84-ALC3/2016</b>	Party Name: CONNOISSEUR FASHIONS	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00457/AM17/	RLA File :04/24/040/00174/AM17/	Lic. No/Date:0410162643 27.12.2016	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Mumbai for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

41	<b>Case No.:14/23/84-ALC3/2016</b>	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b>
	HQ File :01/84/050/00459/AM17/	RLA File :32/24/040/00034/AM17/	Lic. No/Date:3210078071 29.12.2016	<b>Approved</b>
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and Committee decided to ratify the norms in respect of the above Advance Authorisation as applied for. RA may take suitable consequential action subject to other usual condition.				

42	<b>Case No.:19/25/84-ALC3/2016</b>	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00487/AM17/	RLA File :03/94/040/00874/AM17/	Lic. No/Date:0310810241 02.01.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the DIPP deficiency letter No.7(275)/2017-TSW dated 18.7.2017 sent to firm seeking following information:				

- i. To indicate in detail the manufacturing process of coating textile fabrics of export item indicating stage-wise wastages of raw material/s.
  - ii. Consumption of all the raw materials with corresponding production of export product for the last 3 years duly certified by Central Excise Range/Chartered Accountant.
  - iii. Complete justification for claiming 10% wastage of raw material.
- The case stands deferred for re-listing on 17.08.2017.

43	<b>Case No.:</b> 21/23/84-ALC3/2016	Party Name: A.M.VINYL PVT.LTD.,	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00466/AM17/	RLA File :05/23/040/00476/AM17/	Lic. No/Date:0510401230 10.01.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

44	<b>Case No.:</b> 9/23/84-ALC3/2016	Party Name: AKR TEXTILE,	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b>
	HQ File :01/84/050/00454/AM17/	RLA File :32/24/040/00035/AM17/	Lic. No/Date:3210078080 11.01.2017	<b>Approved</b>
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the reply submitted by the firm in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for as per CAD. RA concern may take necessary action subject to compliance of other usual conditions.				

45	<b>Case No.:</b> 30/25/84-ALC3/2016	Party Name: EDCONS EXPORTS (P) LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00498/AM17/	RLA File :02/24/040/00209/AM17/	Lic. No/Date:0210207249 12.01.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the DIPP deficiency letter No.7/70/2017-TSW dated 12.06.2017 sent to firm seeking the following information: <ol style="list-style-type: none"> <li>i. Complete calculation in Sq Mt of PU Leather required for the manufacture of requirement of shopping bags made in PU &amp; cow leather giving its layout / drawing &amp; design.</li> <li>ii. Past production of inputs vis-à-vis consumption of raw materials for the last three years duly certified by Chartered Accountant.</li> </ol> The case stands deferred for re-listing on 17.08.2017.				

46	<b>Case No.:</b> 39/25/84-ALC3/2016	Party Name: VINAYAK POLYMERS	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00507/AM17/	RLA File :13/24/040/00045/AM17/	Lic. No/Date:1310048524 12.01.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their				

comments. The case stands deferred for re-listing on 17.08.2017.

47	<b>Case No.:18/23/84-ALC3/2016</b>	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00463/AM17/	RLA File :35/24/040/00042/AM17/	Lic. No/Date:3510045093 13.01.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

48	<b>Case No.:26/25/84-ALC3/2016</b>	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00494/AM17/	RLA File :35/24/040/00046/AM17/	Lic. No/Date:3510045099 20.01.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

49	<b>Case No.:31/25/84-ALC3/2016</b>	Party Name: ARVIND LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00499/AM17/	RLA File :08/24/040/00437/AM17/	Lic. No/Date:0810139584 24.01.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

50	<b>Case No.:32/25/84-ALC3/2016</b>	Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00500/AM17/	RLA File :08/24/040/00416/AM17/	Lic. No/Date:0810139583 24.01.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

51	<b>Case No.:15/25/84-ALC3/2016</b>	Party Name: DHARMESH TEXTILES LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00483/AM17/	RLA File :33/24/040/00008/AM17/	Lic. No/Date:3310030367 31.01.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

52	<b>Case No.:</b> 20/25/84-ALC3/2016	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00488/AM17/	RLA File :35/24/040/00048/AM17/	Lic. No.Date:3510045101 31.01.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

53	<b>Case No.:</b> 24/25/84-ALC3/2016	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00492/AM17/	RLA File :35/24/040/00038/AM17/	Lic. No.Date:3510045100 31.01.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

54	<b>Case No.:</b> 21/25/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00489/AM17/	RLA File :08/24/040/00454/AM17/	Lic. No.Date:0810139636 02.02.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to seek detailed flow chart of production process from the firm. The case stands deferred for re-listing on 17.08.2017.				

55	<b>Case No.:</b> 22/25/84-ALC3/2016	Party Name: KARAN LETEX LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b>
	HQ File :01/84/050/00490/AM17/	RLA File :06/24/040/00042/AM17/	Lic. No.Date:0610038551 02.02.2017	<b>Approved</b>
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the reply submitted by the firm in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as piecewise utilization of fabric as 1.81 Sqm in export product. RA concern may take necessary action subject to compliance of other usual conditions.				

56	<b>Case No.:</b> 2/25/84-ALC3/2016	Party Name: FASHION ACCESSORIES	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic. No.Date:0510401491 03.02.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided				

to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

57	<b>Case No.:</b> 49/25/84-ALC3/2016	Party Name: SUPERHOUSE LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic. No.Date:0610038555 03.02.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

58	<b>Case No.:</b> 36/25/84-ALC3/2016	Party Name: SUPERHOUSE LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00504/AM17/	RLA File :06/24/040/00039/AM17/	Lic. No.Date:0610038556 06.02.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

59	<b>Case No.:</b> 1/23/84-ALC3/2016	Party Name: PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00446/AM17/	RLA File :31/83/040/00138/AM17/	Lic. No.Date:3110066578 09.02.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that a letter has been issued to RA, Ludhiana on 24.03.2017 to furnish the three set of hard copy of the application. The case stands deferred for re-listing on 17.08.2017.				

60	<b>Case No.:</b> 29/25/84-ALC3/2016	Party Name: G.R. CORPORATION	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00497/AM17/	RLA File :06/24/040/00043/AM17/	Lic. No.Date:0610038559 10.02.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

61	<b>Case No.:</b> 13/25/84-ALC3/2016	Party Name: KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00481/AM17/	RLA File :10/24/040/00110/AM17/	Lic. No.Date:1010059719 15.02.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided				

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to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

62	<b>Case No.:23/25/84-ALC3/2016</b>	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00491/AM17/	RLA File :35/24/040/00054/AM17/	Lic. No.Date:3510045113 16.02.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

63	<b>Case No.:28/25/84-ALC3/2016</b>	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00496/AM17/	RLA File :35/24/040/00053/AM17/	Lic. No.Date:3510045114 16.02.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

64	<b>Case No.:1/25/84-ALC3/2016</b>	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b>
	HQ File :01/84/050/00469/AM17/	RLA File :30/24/040/00039/AM17/	Lic. No.Date:3010103962 24.02.2017	<b>Closed</b>
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that RA, Ludhiana vide their letter No. 30/24/040/39/AM18 dated 19.7.2017 has informed that advance authorization in the above case has been issued under para 4.12(a)(vi) of HBP. Accordingly NC decided to close the case. RA concern may take necessary action subject to compliance of other usual conditions				

65	<b>Case No.:18/25/84-ALC3/2016</b>	Party Name: KARAN LETEX LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b>
	HQ File :01/84/050/00486/AM17/	RLA File :06/24/040/00044/AM17/	Lic. No.Date:0610038567 01.03.2017	<b>Approved</b>
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the reply submitted by the firm in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as piecewise utilization of fabric as 1.65 Sqm in export product. RA concern may take necessary action subject to compliance of other usual conditions.				

66	<b>Case No.:18/4/84-ALC3/2017</b>	Party Name: SRIVARI INDUSTRIES	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File	RLA File	Lic. No.Date:0910064747	Defer Date:

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**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

67	<b>Case No.:</b> 5/8/84-ALC3/2017	Party Name: FLEXITUFF INTERNATIONAL LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00072/AM18/	RLA File :56/24/040/00049/AM17/	Lic. No.Date:5610005100 14.03.2017	Defer Date: 17.08.2017

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

68	<b>Case No.:</b> 3/4/84-ALC3/2017	Party Name: GEO SOURCE	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00030/AM18/	RLA File :08/24/040/00498/AM17/	Lic. No.Date:0810139908 15.03.2017	Defer Date: 17.08.2017

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

69	<b>Case No.:</b> 2/4/84-ALC3/2017	Party Name: ARVIND LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00029/AM18/	RLA File :08/24/040/00331/AM17/	Lic. No.Date:0810139918 17.03.2017	Defer Date: 17.08.2017

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

70	<b>Case No.:</b> 6/6/84-ALC3/2017	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00054/AM18/	RLA File :03/94/040/01140/AM17/	Lic. No.Date:0310811952 20.03.2017	Defer Date: 17.08.2017

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

71	<b>Case No.:</b> 7/4/84-ALC3/2017	Party Name: AUGUSTAN KNITWEAR PVT LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00034/AM18/	RLA File :32/24/040/00042/AM17/	Lic. No.Date:3210078129 20.03.2017	Defer Date: 17.08.2017

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

72	<b>Case No.:</b> 4/4/84-ALC3/2017	Party Name: SIDWIN FABRIC PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00031/AM18/	RLA File :08/24/040/00477/AM17/	Lic. No.Date:0810139959 28.03.2017	Defer Date: 17.08.2017

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017

73	<b>Case No.:</b> 8/6/84-ALC3/2017	Party Name: APEX INTERNATIONAL	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b>
	HQ File :01/84/050/00056/AM18/	RLA File :61/24/040/00007/AM17/	Lic. No.Date:6110001418 31.03.2017	<b>Approved</b>

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to **ratify** the norms for the above Advance Authorisation as per DIPP Comments vide their L.No. 7/299/2017-TSW dated 23.06.2017 as under :

Taking Cue from A3404, where 4% wastage is allowed, the following norm is approved:

**Export Item:** PP (Polypropylene) Monofilament Synthetic Yarn  
**Quantity** : 47.000 MT

**Import Item:** PP (Polypropylene)  
**Quantity** : 48.880 MT

RA concern may take necessary action subject to compliance of other usual conditions

74	<b>Case No.:</b> 1/4/84-ALC3/2017	Party Name: ARVIND LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00028/AM18/	RLA File :08/24/040/00525/AM17/	Lic. No.Date:0810140001 03.04.2017	Defer Date: 17.08.2017

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

75	<b>Case No.:</b> 23/8/84-ALC3/2017	Party Name: PINNACLE CLOTHING CO	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00090/AM18/	RLA File :05/24/040/00006/AM18/	Lic. No.Date:0510402194 10.04.2017	Defer Date: 17.08.2017

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted

that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

76	<b>Case No.:</b> 20/4/84-ALC3/2017	Party Name: RADIANT EXPORTS	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00047/AM18/	RLA File :05/24/040/00011/AM18/	Lic. No.Date:0510402197 10.04.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC (MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

77	<b>Case No.:</b> 11/4/84-ALC3/2017	Party Name: BULKCORP INTERNATIONAL PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00038/AM18/	RLA File :08/24/040/00490/AM17/	Lic. No.Date:0810140062 11.04.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

78	<b>Case No.:</b> 10/4/84-ALC3/2017	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00037/AM18/	RLA File :35/24/040/00001/AM18/	Lic. No.Date:3510045157 17.04.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

79	<b>Case No.:</b> 5/6/84-ALC3/2017	Party Name: D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00053/AM18/	RLA File :03/94/040/00001/AM18/	Lic. No.Date:0310812533 18.04.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

80	<b>Case No.:</b> 1/6/84-ALC3/2017	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00049/AM18/	RLA File :02/24/040/00006/AM18/	Lic. No.Date:0210207533 18.04.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. DIPP informed that same not				

concerned to their Department. Application may be sent to TC, Noida for comments. The case stands deferred for re-listing on 17.08.2017.

81	<b>Case No.:</b> 11/6/84-ALC3/2017	Party Name: KESH KNITWEAR PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00059/AM18/	RLA File :31/83/040/00005/AM18/	Lic. No.Date:3110066703 18.04.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

82	<b>Case No.:</b> 21/4/84-ALC3/2017	Party Name: NATH BROS EXIM INTERNATIONAL LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00048/AM18/	RLA File :05/24/040/00632/AM17/	Lic. No.Date:0510402279 20.04.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

83	<b>Case No.:</b> 10/6/84-ALC3/2017	Party Name: RICHA & CO	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00058/AM18/	RLA File :05/24/040/00029/AM18/	Lic. No.Date:0510402296 20.04.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

84	<b>Case No.:</b> 7/6/84-ALC3/2017	Party Name: D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00055/AM18/	RLA File :03/94/040/01117/AM17/	Lic. No.Date:0310812656 21.04.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

85	<b>Case No.:</b> 17/4/84-ALC3/2017	Party Name: GRAFFITI EXPORTS	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00044/AM18/	RLA File :05/23/040/00018/AM18/	Lic. No.Date:0510402319 24.04.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC(MSME) for their comments. NC decided to wait for				

their comments. The case stands deferred for re-listing on 17.08.2017

86	<b>Case No.:15/4/84-ALC3/2017</b>	Party Name: CONCEPT CLOTHING	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00042/AM18/	RLA File :05/23/040/00025/AM18/	Lic. No.Date:0510402354 26.04.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC(MSME) for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

87	<b>Case No.:16/4/84-ALC3/2017</b>	Party Name: ALPINE APPARELS PVT.LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00043/AM18/	RLA File :05/23/040/00021/AM18/	Lic. No.Date:0510402383 27.04.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

88	<b>Case No.:4/6/84-ALC3/2017</b>	Party Name: BHARAT SILKS	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00052/AM18/	RLA File :07/24/040/00032/AM18/	Lic. No.Date:0710111498 28.04.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

89	<b>Case No.:12/4/84-ALC3/2017</b>	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00039/AM18/	RLA File :02/24/040/00013/AM18/	Lic. No.Date:0210207567 02.05.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

90	<b>Case No.:19/4/84-ALC3/2017</b>	Party Name: JIVA DESIGNS (P) LTD.,	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00046/AM18/	RLA File :05/23/040/00030/AM18/	Lic. No.Date:0510402418 02.05.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

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91	<b>Case No.:</b> 12/6/84-ALC3/2017	Party Name: SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00060/AM18/	RLA File :31/83/040/00013/AM18/	Lic. No.Date:3110066721 03.05.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

92	<b>Case No.:</b> 2/8/84-ALC3/2017	Party Name: CIL TEXTILES PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00069/AM18/	RLA File :56/24/040/00008/AM18/	Lic. No.Date:5610005134 05.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

93	<b>Case No.:</b> 5/4/84-ALC3/2017	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00032/AM18/	RLA File :08/24/040/00018/AM18/	Lic. No.Date:0810140255 08.05.2017	Defer Date: 17.08.2017
<b>Decision:</b> NC noted that hard copy of the application not received from RA, Ahmedabad. NC decided to inform the RA, Ahmedabad to provide three set of application along with related document for consideration of the case. The case stands deferred for re-listing on 17.08.2017.				

94	<b>Case No.:</b> 29/8/84-ALC3/2017	Party Name: SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00096/AM18/	RLA File :03/95/040/00090/AM18/	Lic. No.Date:0310813184 11.05.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017				

95	<b>Case No.:</b> 3/6/84-ALC3/2017	Party Name: AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00051/AM18/	RLA File :32/24/040/00006/AM18/	Lic. No.Date:3210078175 12.05.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

96	<b>Case No.:14/8/84-ALC3/2017</b>	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00081/AM18/	RLA File :05/24/040/00063/AM18/	Lic. No.Date:0510402545 12.05.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017				

97	<b>Case No.:13/8/84-ALC3/2017</b>	Party Name: PNR APPARELS PVT. LTD.,	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00080/AM18/	RLA File :05/24/040/00064/AM18/	Lic. No.Date:0510402560 15.05.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

98	<b>Case No.:2/6/84-ALC3/2017</b>	Party Name: BHARAT EXPORTS	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00050/AM18/	RLA File :06/24/040/00007/AM18/	Lic. No.Date:0610038621 16.05.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the reply of the firm has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

99	<b>Case No.:12/8/84-ALC3/2017</b>	Party Name: MODA COCKTAIL	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00079/AM18/	RLA File :05/24/040/00066/AM18/	Lic. No.Date:0510402571 16.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

100	<b>Case No.:1/8/84-ALC3/2017</b>	Party Name: SHALIMAR WIRES INDUSTRIES LTD	Meet No/Date:8/84-ALC3/2017 20.07.2017	<b>Status: Deferred</b>
	HQ File :01/84/050/00068/AM18/	RLA File :02/24/040/00004/AM18/	Lic. No.Date:0210207601 16.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

101	<b>Case No.:15/8/84-ALC3/2017</b>	Party Name: OPERA GLOBAL	Meet No/Date:8/84-	<b>Status:</b>
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		PRIVATE LIMITED	ALC3/2017 20.07.2017	<b>Deferred</b>
	HQ File :01/84/050/00082/AM18/	RLA File :05/24/040/00071/AM18/	Lic. No.Date:0510402605 17.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:35/8/84-ALC3/2017</b>	Party Name: PACIFIC BULK BAGS PRIVATE LIMITED	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
102	HQ File :01/84/050/00102/AM18/	RLA File :13/24/040/00011/AM18/	Lic. No.Date:1310048629 17.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:16/8/84-ALC3/2017</b>	Party Name: ARVIND LIMITED	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
103	HQ File :01/84/050/00083/AM18/	RLA File :08/24/040/00030/AM18/	Lic. No.Date:0810140302 18.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:20/8/84-ALC3/2017</b>	Party Name: C.L. INTERNATIONAL	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
104	HQ File :01/84/050/00087/AM18/	RLA File :05/23/040/00083/AM18/	Lic. No.Date:0510402674 23.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application of the firm has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:6/8/84-ALC3/2017</b>	Party Name: SURYA TEXTTECH,	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
105	HQ File :01/84/050/00073/AM18/	RLA File :22/24/040/00006/AM18/	Lic. No.Date:2210015713 23.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application of the firm has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

106	<b>Case No.:25/8/84-ALC3/2017</b>	Party Name: SHANKAR	Meet No/Date:8/84-	<b>Status:</b>
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		PACKAGINGS LIMITED	ALC3/2017 20.07.2017	<b>Deferred</b>
	HQ File :01/84/050/00092/AM18/	RLA File :03/95/040/00096/AM18/	Lic. No.Date:0310813523 25.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application of the firm has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:31/8/84-ALC3/2017</b>	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
107	HQ File :01/84/050/00098/AM18/	RLA File :03/95/040/00118/AM18/	Lic. No.Date:0310813594 26.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application of the firm has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:9/8/84-ALC3/2017</b>	Party Name: SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,( FORMERLY	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
108	HQ File :01/84/050/00076/AM18/	RLA File :05/24/040/00100/AM18/	Lic. No.Date:0510402740 29.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:7/8/84-ALC3/2017</b>	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
109	HQ File :01/84/050/00074/AM18/	RLA File :35/24/040/00007/AM18/	Lic. No.Date:3510045177 30.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:11/8/84-ALC3/2017</b>	Party Name: RADIANT EXPORTS	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
110	HQ File :01/84/050/00078/AM18/	RLA File :05/24/040/00095/AM18/	Lic. No.Date:0510402755 30.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

111	<b>Case No.:10/8/84-ALC3/2017</b>	Party Name: RICHA & CO	Meet No/Date:8/84-	<b>Status:</b>
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			ALC3/2017 20.07.2017	<b>Deferred</b>
	HQ File :01/84/050/00077/AM18/	RLA File :05/24/040/00101/AM18/	Lic. No.Date:0510402744 30.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:8/8/84-ALC3/2017</b>	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
112	HQ File :01/84/050/00075/AM18/	RLA File :35/24/040/00006/AM18/	Lic. No.Date:3510045179 31.05.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:17/8/84-ALC3/2017</b>	Party Name: POOJA INTERNATIONAL	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
113	HQ File :01/84/050/00084/AM18/	RLA File :05/24/040/00112/AM18/	Lic. No.Date:0510402997 01.06.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:27/8/84-ALC3/2017</b>	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
114	HQ File :01/84/050/00094/AM18/	RLA File :03/95/040/00091/AM18/	Lic. No.Date:0310813726 01.06.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:3/8/84-ALC3/2017</b>	Party Name: MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
115	HQ File :01/84/050/00070/AM18/	RLA File :05/24/040/00113/AM18/	Lic. No.Date:0510403033 05.06.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

116	<b>Case No.:4/8/84-ALC3/2017</b>	Party Name: SIMRAN	Meet No/Date:8/84-	<b>Status:</b>
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	INTERNATIONAL EXPORT (INDIA) PVT. LTD.,	ALC3/2017 20.07.2017	<b>Deferred</b>
HQ File :01/84/050/00071/AM18/	RLA File :05/24/040/00116/AM18/	Lic. No.Date:0510403038 05.06.2017	Defer Date: 17.08.2017.

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application of the firm has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

<b>Case No.:26/8/84-ALC3/2017</b>	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
117 HQ File :01/84/050/00093/AM18/	RLA File :03/95/040/00158/AM18/	Lic. No.Date:0310813757 05.06.2017	Defer Date: 17.08.2017.

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

<b>Case No.:21/8/84-ALC3/2017</b>	Party Name: BLUE PROTECTIVE GEAR	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
118 HQ File :01/84/050/00088/AM18/	RLA File :08/24/040/00055/AM18/	Lic. No.Date:0810140434 06.06.2017	Defer Date: 17.08.2017.

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

<b>Case No.:18/8/84-ALC3/2017</b>	Party Name: PROMINENT VANIJYA PVT LTD.	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
119 HQ File :01/84/050/00085/AM18/	RLA File :05/24/040/00065/AM18/	Lic. No.Date:0510403063 07.06.2017	Defer Date: 17.08.2017.

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

<b>Case No.:19/8/84-ALC3/2017</b>	Party Name: RADIANT EXPORTS	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
120 HQ File :01/84/050/00086/AM18/	RLA File :05/24/040/00110/AM18/	Lic. No.Date:0510403067 08.06.2017	Defer Date: 17.08.2017.

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.

121 <b>Case No.:32/8/84-ALC3/2017</b>	Party Name: S.K. EXPORTS	Meet No/Date:8/84-	<b>Status:</b>
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			ALC3/2017 20.07.2017	<b>Deferred</b>
	HQ File :01/84/050/00099/AM18/	RLA File :06/24/040/00009/AM18/	Lic. No.Date:0610038639 08.06.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application of the firm has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:33/8/84-ALC3/2017</b>	Party Name: SUPERHOUSE LIMITED	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
122	HQ File :01/84/050/00100/AM18/	RLA File :06/24/040/00010/AM18/	Lic. No.Date:0610038640 08.06.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017				

	<b>Case No.:28/8/84-ALC3/2017</b>	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
123	HQ File :01/84/050/00095/AM18/	RLA File :03/95/040/00092/AM18/	Lic. No.Date:0310813858 08.06.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application of the firm has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:13/6/84-ALC3/2017</b>	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
124	HQ File :01/84/050/00061/AM18/	RLA File :07/24/040/00060/AM18/	Lic. No.Date:0710111734 09.06.2017	Defer Date: 17.08.2017
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:30/8/84-ALC3/2017</b>	Party Name: SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status: Deferred</b>
125	HQ File :01/84/050/00097/AM18/	RLA File :03/95/040/00217/AM18/	Lic. No.Date:0310813909 12.06.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

126	<b>Case No.:14/6/84-ALC3/2017</b>	Party Name: GANGA	Meet No/Date:8/84-	<b>Status:</b>
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	ACROWOOLS LIMITED	ALC3/2017 20.07.2017	Closed
HQ File :01/84/050/00062/AM18/	RLA File :30/24/040/00005/AM18/	Lic. No.Date:3010104057 14.06.2017	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that RA, Ludhiana vide their letter No. 30/24/040/05/AM18 dated 17.7.2017 has informed that advance authorization in the above case has been issued under para 4.12(a)(vi) of HBP. Accordingly NC decided to close the case. RA concern may take necessary action subject to compliance of other usual conditions			

	<b>Case No.:22/8/84-ALC3/2017</b>	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
127	HQ File :01/84/050/00089/AM18/	RLA File :05/24/095/00022/AM18/	Lic. No.Date:0510403285 30.06.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

	<b>Case No.:24/8/84-ALC3/2017</b>	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:8/84- ALC3/2017 20.07.2017	<b>Status:</b> <b>Deferred</b>
128	HQ File :01/84/050/00091/AM18/	RLA File :05/24/095/00028/AM18/	Lic. No.Date:0510403343 06.07.2017	Defer Date: 17.08.2017.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 17.08.2017.				

129.

Case No. 155	M/s. Apparel Export Promotion Council
NC Meeting No.08/AM-18 Dated 20.07.2017	File No. 01/84/171/186/AM-17/DES-V
<b>Subject :</b> Proposal for simplification of import and export procedure.	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17 dated 13.10.2016 on the request of Apparel Export Promotion Council, Gurgoan. DG has remarks on note - <p style="text-align: center;"><b><u>"2.45 sq mtrs seem to be may high! Needs to be examined"</u></b></p> The Committee observed that the clarification received from the AEPC vide their letter dated 14.12.2016 and same was sent to TC, Noida for examination and comments. NC decided to wait for their comments and defer the case for re-listing on 17.08.2017.	

130.

156	M/s. Pret Interpret Clothing Pvt. Ltd.
N NC Meeting No.08/AM-18 Dated 20.07.2017	File No.01/84/050/042/AM-15/DES-V
RA. F.No. 07/24/040/00481/AM14	

**Subject :** Fixation of norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014 .

**Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 06.12.2016 along with the desired information for fixation of norms in respect of Advance Authorization No. 0710103348 dated 02.04.2014 as their case was rejected by NC in its meeting No. 33/84 dated 11.12.2014 due to non submission of information as desired by DC (MSME) on 15.10.2014. The case stands deferred for re-listing on 17.08.2017.

131.

Case No. 157	M/s. Orient Craft
NC Meeting No.08/AM-18 Dated 20.07.2017	F.No. 01/84/171/282/AM17/DES-V
Clarification on issue of Advance Authorisation under scheme of Para 4.04 of FTP	
<b>Decision:</b> M/s. Orient Craft vide their letter dated 21.02.2017 have requested for clarification on issue of Advance Authorisation under scheme of Para 4.04 of FTP and stated that the objection raised against application filed vide No. 05/27/095/00160/AM17 for input of fabric is not permissible for J-270 to J296 as per condition No. 14 of General Notes for Textiles.	
Committee considered the clarification given by the Policy-4 vide their UO No.01/94/180/71/am18/PC-4 dated 06.07.2017 in the above as under :	
“Special Advance Authorisation Scheme allows export product covered under Chapter 61 and 62 of ITCH classification. The ITCH Code No. of import items is irrelevant if the export product is covered under Chapter 61 and chapter 62 if ITCH classification and regarding dominant fibre objection, Norms Committee has to take a decision”.	
Accordingly, Norms Committee decided that firm may refer the case for fixation of ad-hoc norms in such cases and decided to close the case.	

132.

Case No. 158	M/s. Amrit Exports (P) Ltd.
NC Meeting No.08/AM-18 Dated 20.07.2017	F. No. 01/84/050/042/AM15/DES-V
RA F.No.35/24/040/00014/AM11	Adv. Authorisation No. 3510030745 dated 24.06.2010
Mismatch CAD submitted by the firm to RA, Kolkata for issue of Special Adv. Authorisation scheme under para 4.04 (a) (1) of FTP with the decision taken by NC on 29.09.2016.	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that RA, Kolkata vide their letter dated 06.03.2017 have referred the decision taken by NC in its meeting No.13/AM17 dated 29.09.2016 (Case No. 200) where export product has not matched with the CAD. NC decided that RA should allow export as per CAD forwarded by this Directorate and seek explanation from the firm for submitting different CAD to RA with that of CAD submitted to DGFT HQr, Delhi. Accordingly, case is closed.	

133.

Case No.159	M/s.Shahi Exports Pvt.Ltd., Bangalore
NC Meeting No.08/AM-18 Dated 20.07.2017	F.NO.01/84/162/00020/AM-18/DES-V
Fixation of norms for export product Ladies Skirt made of 100% Polyester Woven Dyed Fabric GSM 180 (Tolerance + or – 10%) Style No.4731X against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	

**Decision:** M/s. Shahi Exports Pvt. Ltd. vide their letter dated 24-04-2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Personal Hearing was held in this case, Shri Subhash Chand, Manager (Logistics) appeared before the Norms Committee along with their sample export product. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

134.

Case No.160	M/s. Chelsea Mills LLP
NC Meeting No.08/AM-18 Dated 20.07.2017	F.No. 01/84/171/00202/AM17/DES-V
RAF.No.05/23/040/00198/AM17	Adv. Authorisation No. 0510399131 dated 19.07.2016
<p><b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. RA concerned may take further necessary action subject to compliance of other usual conditions.</p>	

135.

Case No. 161	M/s. Udyogi Safety Appliances Pvt.Ltd.
NC Meeting No.08/AM-18 Dated 20.07.2017	F.NO.01/84/050/00117/AM-18/DES-V
<p>Fixation Of Norms M/s Udyogi Safety Appliances Pvt. Ltd. Kolkata vide their representation dated 02.03.2017 have requested for ratification of input-output norms against Advance Authorization No.0210205794 dated 14.05.2015.</p>	
<p><b>Decision:</b> Committee considered the representation of M/s Udyogi Safety Appliances Pvt. Ltd. Kolkata dated 02.03.2017 regarding ratification of input-output norms against Advance Authorization No.0210205794 dated 14.05.2015.</p> <p>The case was rejected in its meeting No.26/84 dated 31.12.2015 as per decision of the committee as under :-</p> <p>“Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DIPP to the firm but no response received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case”.</p> <p>The case is under examination and case stands deferred for re-listing on 17.08.2017.</p>	

136.

Case No. 162	M/s. Niyaz Apparels Pvt.Ltd.
NC Meeting No.08/AM-18 Dated 20.07.2017	F.NO.01/84/061/00001/AM-18/DES-V
<p><b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. The Committee approved the input output norms allowing the Shell Fabric and Lining Fabric in import items as per Licence (as applied).</p>	

RA concerned may take further necessary action subject to compliance of other usual conditions.

137.

Case No. 163	M/s. Shahi Exports Pvt.Ltd.
NC Meeting No.08/AM-18 Dated 20.07.2017	F.NO.01/84/162/00146/AM-18/DES-V
Fixation Of Norms for export of 1.Infants Trouser Made of 98% Cotton 2% Elastane Dyed Woven Fabric GSM -237 (Tolerance + OR-10%) (Style No. KBOKB3937) 2. Boys Trouser Made of 98% Cotton 2% Elastane Dyed Woven Fabric GSM-237 (TOLERANCE +OR-10% Style No.KBOKB03937)	
<b>Decision:</b> M/S Shahi Exports Pvt.Ltd. vide their application dated 04.07.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

138.

1567

Case No. 164	M/s. Bombay Rayon Fashion Pvt. Ltd.		
NC Meeting No.08/AM-18 Dated 20.07.2017	F.NO.01/84/050/273/AM-10/DES-V		
RA F.No.03/94/040/01027/AM10	Adv. Authorisation No. 0310561832 dated 24.02.210		
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per Laymarker/CAD and other details provided in this case, the Committee approved the input output norms as under :			
Export Item No. 4	Quantity		Import item
Men's Jacket with lining Style No. 1J1259	3,129 Pcs	7.	100% Cotton Dyed Canvas Fabrics GSM : 266 +/- 10%
		8.	100% Cotton Ottoman Woven Fabrics GSM : 240 +/- 10% (pocketing/lining fabrics)
		9.	100% Polyester Taffeta Lining Fabrics GSM : 76 +/- 10%

RA concerned may take further necessary action subject to compliance of other usual conditions.

139.

Case No. 165	M/s.Shahi Exports Pvt.Ltd., New Delhi
NC Meeting No.08/AM-18 Dated 20.07.2017	F.NO.01/84/162/00161/AM-18/DES-V
Fixation Of Norms for export of Ladies Blouse with Tightening at the Bottom (STYLE NO.1821-241) Made of 100% Polyester Woven Dyed Fabric GSM 100 (Tolerance +OR-10%) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 17.07.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

140.

Case No. 166	M/s.Shahi Exports Pvt.Ltd., Bangalore
NC Meeting No.08/AM-18 Dated 20.07.2017	F.NO.01/84/162/00162/AM-18/DES-V
Fixation Of Norms for export of Ladies Jacket With Hood Made of 100% Polyester Dyed Woven Fabric GSM 157 with 96% Nylon 4% Elastane Dyed Woven Fabric GSM 143 (TOLERANCE +OR-10%) (Style No.C1735WO) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<b>Decision:</b> M/S Shahi Exports Pvt. Ltd. vide their letter dated 13.07.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	



M/s Radnik Export has requested for correction in the minutes of the following cases.

Case No.	RA File No.	Meeting dated	Correction required
4	05/27/039/00005/AM-15/	13.04.2017	0510370188 dated 01.11.2013
6	05/27/039/00021/AM-14 /	13.04.2017	GSM 95+/-10%
105	05/27/039/00021/AM-14/	22.06.2017	Sl.No.-GSM34+/-10% Sl.No.3 Ladies Dress mfd out of 100% silk woven dyed fabric finished width 42" (Cutttable 40") GSM34 +/-10%)

The typographical correction has been carried out and approved by the Norms Committee as under :

Case No. 4	M/s Radnik Exports, New Delhi
NC Meeting No. 08/AM18 dated 20.07.2017	F.No.01/84/171/00303/AM17/DES-V
RA F.No.05/27/039/00005/AM-15 Dt. 08.07.2014	Annual Advance Authorisation No.0510390128 dt 05.08.2014
Fixation of norms for the export product – Other Outer Garment –Ladies Top manufactured out of 88% Cotton 12% viscose woven dyed fabric with embroidery width 125cm, GSM 130+/-10% (Style: Mikki Top) in respect of Annual Advance Authorization No. 0510390128 dated 05.08.2014.	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510390128 dated 05.08.2014. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

Case No. 6	M/s Radnik Exports, New Delhi
NC Meeting No. 08/AM18 dated 20.07.2017	F.No.01/84/171/00305/AM17/DES-V
RA F.No.05/27/039/00021/AM-14 Dt.28.10.2013	Annual Advance Authorisation No.0510370188 dt 01.11.2013
Fixation of norms for the export product – Other Outer Garment –Ladies Top manufactured out of 100% Polyester Woven Dyed Fabric, finished width 56" (cuttable width 54"), GSM 95+/-10%, (Style No.10116493) in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	





Case No. 105	M/s Radnik Exports, New Delhi
NC Meeting No. 08/AM18 dated 20.07.2017	F.No.01/84/171/00311/AM17/DES-V
RA F.No.05/27/039/00021/AM-14 Dt.28.10.2013	Annual Advance Authorisation No.0510370188 dt 01.11.2013
<p>Fixation of norms for the export product – 1. Ladies Shirt Mfd out of 100% Silk Woven Printed fabric finished, width 42" (cuttable 40"), GSM 34 +/-10%, 2. Ladies divided skirt, Mfd out of 100% Silk Woven Printed/dyed fabric finished, width 42" (cuttable 40"), GSM 34 +/-10% and 3. Ladies Dress Mfd out of 100% Silk Woven Dyed Fabric Finished, width 42" (cuttable 40"), GSM 34+/-10% in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013</p> <p><b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 10.03.2017 for fixation of norms in respect of Annual Advance Authorization No. 0510370188 dated 01.11.2013. Accordingly, NC decided to ratify the norms in respect of the Advance Authorisation issued in this case as per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. GSM should match in import and export.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>	



